

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II, SECTION 3, SUB-SECTION (ii)]

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 25th July, 2017

(Income-tax)

S.O. (E).— In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961 (43 OF 1961), read with section 6 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 (22 of 2015) the Central Board of Direct Taxes hereby makes the following amendment in the notification of the Government of India, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, number S.O. 1590(E), dated the 16th May, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 16th May, 2017, namely:-

In the said Notification, in the Schedule, —

(i) against serial number 11, in column (6),-

(a) the following entries occurring from serial numbers (xx) to (xxv) shall be omitted, namely:-

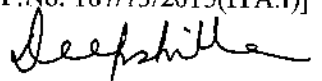
- “(xx) Pithoragarh
- (xxi) Udham Singh Nagar
- (xxii) Bageshwar
- (xxiii) Nainital
- (xxiv) Almora
- (xxv) Champawat”;

(b) after the serial number “(xxxvii)” the following serial numbers shall be inserted, namely:-

- “(xxxviii) Pithoragarh
- (xxxix) Udham Singh Nagar
- (xl) Bageshwar
- (xli) Nainital
- (xlii) Almora
- (xliii) Champawat”;

(ii) against serial number 14, in column (6), after the words “Principal Chief Commissioner of Income-tax, Pune”, the words “;Chief Commissioner of Income-tax, Pune” shall be inserted.

[Notification No. 72/2017, F.No. 187/13/2015(ITA.I)]


DEEPSHIKHA SHARMA

Director

[भारत के राजपत्र, असाधारण, के भाग-II, खंड 3, उप-खंड (ii) में प्रकाशनार्थ]

वित्त मंत्रालय
(राजस्व विभाग)
(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, दिनांक 25 जुलाई, 2017
(आयकर)

का.आ. (अ) - आयकर अधिनियम, 1961 (1961 का 43) की धारा 120 की उपधारा (1) और (2) के साथ पठित काले धन (अघोषित आय तथा परिसंपत्तियों एवं कर अधिरोपण अधिनियम, 2015 (2015 का 22) की धारा 6 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केंद्रीय प्रत्यक्ष कर बोर्ड, भारत के राजपत्र, असाधारण, भाग-II, खण्ड-3, उपखंड (ii) में दिनांक 16 मई, 2017 को प्रकाशित भारत सरकार, राजस्व विभाग, केंद्रीय प्रत्यक्ष कर बोर्ड की दिनांक 16 मई, 2017 की अधिसूचना संख्या का.आ. 1590(अ) में निम्नलिखित संशोधन करता है, अर्थात:-

(i) क्रम सं. 11, कालम (6) (क) में क्रम संख्या (xx) से (xxv) तक हुई निम्नलिखित प्रविष्टियों को समाप्त किया जाएगा, अर्थात:-

“(xx) पिथौरागढ़
(xxi) उधम सिंह नगर
(xxii) बागेश्वर
(xxiii) नैनीताल
(xxiv) अल्मोड़ा
(xxv) चम्पावत”

(ख) क्रम सं. “(xxxvii)” के बाद निम्नलिखित क्रम संख्याओं को जोड़ा जाएगा, अर्थात:-

“(xxxviii) पिथौरागढ़
(xxxix) उधम सिंह नगर
(xl) बागेश्वर
(xli) नैनीताल
(xlii) अल्मोड़ा
(xliii) चम्पावत”

(ii) क्रम सं. 14 के प्रति कालम (6) में “प्रधान मुख्य आयकर आयुक्त, पूणे” के बाद “मुख्य आयकर आयुक्त, पूणे” शब्दों को जोड़ा जाएगा।

[अधिसूचना संख्या 72/2017, फा.सं. 187/13/2015 (आईटीए-1)]

दीपशिखा

(दीपशिखा शर्मा)
निदेशक